

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV, (SINGLE BENCH)

ITEM No. 401
CP/100/ND/2024

IN THE MATTER OF:

Kumkum Sanyal	...	Applicant
Versus		
Ansal Properties & Infrastructure Pvt. Ltd.	...	Respondent

Under Section 73 (4).

Order delivered on 03.06.2024

Coram:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner	: Adv. Aatrayi Das
For the Respondent	: Adv. Mahima Shekhawat

ORDER

Ms. Aatrayi Das, Learned Counsel for the applicant and Ms. Mahima Shekhawat, Learned Counsel for the respondent are present through video-conferencing. Ms. Mahima Shekhawat, Learned Counsel for the respondent seeks some time to file reply. Ten working days' time are granted to the respondent to file reply, with a copy in advance to the opposite side. Let this matter be posted to 13.06.2024.

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)